NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

(IB) 56 (ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN

HON'BLE MEMBER(T)

MS. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE COMPANY: M/s Steel India Corporation Vs. M/s Shree Radha Raman Packaging Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2017

S.NO. NAME **DESIGNATION**

REPRESENTATION

SIGNATURE

For the petitioner:

Mr. Sunil Kumar, RP

For the Respondent: Mr. Sharad Rajwanshi, PCS

ORDER

No plan for any resolution has been effected despite the fact that a period of 270 days are over. The RP submits that as per the decision of the meeting of the COC held on 15.1.2018, some proposal for sale of plant and building has been accepted in principle. He is directed to argue that beyond a period of 270 days, liquidation should not follow. The said resolution plan is vague with no concrete offers on hand.

To come up on 30th January, 2018.

(Deepa Krishan)

Member (T)

(Ina Malhotra)

Member (J)